

FIR No.91/16
u/s 279/304A IPC
PS Punjabi Bagh
S/v Sunil Yadav

05.07.2021

Matter taken up through VC.

File taken up on an application for release of registration certificate of vehicle no. DL10 CF 4518 to the applicant Vijay Yadav.

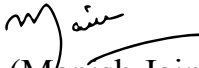
Present: Ld. APP for the State.

Ld. Counsel for the applicant Vijay Yadav.

It is submitted by ld. Counsel that accused Sunil Yadav has expired and copy of death certificate is also annexed with the application. It is requested by ld. Counsel that the RC of aforesaid vehicle may kindly be released to the applicant.

Heard. Perused.

Let factum of death of accused be verified through IO / SHO concerned returnable by 12.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.54/2019
u/s 323/341/427/506/34 IPC
PS Punjabi Bagh
S/v Untrace

05.07.2021

Matter taken up through VC

File taken up on an application for withdrawal of complaint / acceptance of the untrace report.

Present: Ld. APP for the State.

Sh. D. C. Akarniya, ld. Counsel for complainant.

Heard. Perused.

The present untrace report shall be decided on merits and accordingly, put up on date already fixed i.e. 07.07.2021.

Application is accordingly disposed of.


(Mahish Jain)

MM-01(West)/THC:Delhi:05.07.2021

Sakshi Batra vs. State
Case no.2058/2019
PS Punjabi Bagh
u/s 156(3) Cr.P.C.

05.07.2021

Matter taken up through VC.

File taken up on application for withdrawal of the complaint moved on behalf of complainant.


Present: Sh. D. C. Akarniya, Id. Counsel for the complainant.
Vakalatnama has been filed with the application. Same is taken on record.

It is submitted by Id. Counsel that complainant wishes to withdraw the present complaint case. It is also submitted by Id. Counsel that complainant is suffering from jaundice and is unable to come to the court and he has been authorized by her to make statement on her behalf for withdrawal.

Heard. Perused the application.

In view of submissions made, counsel for complainant is permitted to withdraw the present case. Accordingly, the present complaint case stands dismissed as withdrawn.

File be consigned to record room after due compliance.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.39089/2018
u/s 379/411 IPC
PS Punjabi Bagh
S/v Kunal

05.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

Put up for consideration on charge sheet on 02.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.31361/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Ganpat @ Kunal

05.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

Put up for consideration on charge sheet on 01.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.0024/2020
u/s 411 IPC
PS Punjabi Bagh
S/v Arun

05.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

Put up for consideration on charge sheet on 01.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.0852/2020
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Imtiyaz Ali

05.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be bound down u/s 41A.

Put up for consideration on charge sheet on 31.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.11/2021
u/s 279/338 IPC
PS Punjabi Bagh
S/v Untrace

05.07.2021

Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Put up for consideration on untrace report on 16.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.862/2020
u/s 279/337 IPC
PS Punjabi Bagh
S/v Untrace

05.07.2021

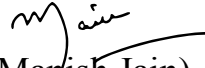
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Put up for consideration on untrace report on 09.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.686/2019
u/s 279/304A IPC
PS Punjabi Bagh
S/v Cancellation

05.07.2021

Matter taken up through VC.

Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Put up for consideration on cancellation report on 09.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.134/2017
u/s 279/304A IPC
PS Punjabi Bagh
S/v Untrace

05.07.2021

Matter taken up through VC

Untrace report filed after reinvestigation.

Present: Ld. APP for the State.

Put up for consideration on untrace report on 06.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.0288/2021
u/s 343/344(1) / 461/466A DMC Act
PS Nihal Vihar
S/v Munna Yadav

05.07.2021

Matter taken up through VC.

Fresh charge sheet filed before Duty MM on 01.07.2021 received today.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

Put up for consideration on charge sheet on 31.08.2021.



(Manish Jain)

MM-01(West)/THC:Delhi

05.07.2021

FIR No.0287/2021
u/s 343/344(1) / 461/466A DMC Act
PS Nihal Vihar
S/v Vinita

05.07.2021

Matter taken up through VC.

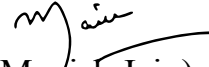
Fresh charge sheet filed before Duty MM on 01.07.2021 received today.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

Put up for consideration on charge sheet on 31.08.2021.



(Manish Jain)

MM-01(West)/THC:Delhi

05.07.2021

FIR No.236/2021
u/s 295/457 IPC
PS Punjabi Bagh
S/v Vicky

05.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate for accused / applicant

Vicky.

An application for grant of bail is moved on behalf of accused

Vicky.

Heard. Perused the reply of IO.

As per reply of IO, no person by the name of Vicky is accused in the present case.

At this stage, it is submitted by ld. Remand advocate that he does not press the present application and wishes to withdraw the same.

In view of submissions made, the application in hand is dismissed as withdrawn.

Application is accordingly disposed of.


(Manish Jain)

MM-01(West)/THC:Delhi

05.07.2021

e-FIR No.0000495/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Lakhan

05.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh. Manoj Kumar, Ld. Remand Advocate for accused / applicant
Lakhan.

An application for grant of bail is moved on behalf of accused
Lakhan.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that
accused has nothing to do with the present case and has been falsely
implicated. It is also submitted by ld. Counsel that accused is in JC since
24.06.2020. It is further submitted that recovery has already been effected
and accused is no more required for any custodial interrogation. It is further
submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that
stolen mobile phone was recovered from the accused. It is further submitted
that accused / applicant may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that
recovery has already been effected, accused / applicant Lakhan is no more
required for any custodial interrogation. Hence, accused Lakhan is admitted
to bail on furnishing bail bond in the sum of Rs.15,000/- with one surety of
like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.


(Manish Jain)

MM-01(West)/THC:Delhi
05.07.2021

Sushma Gupta vs. State of Delhi & Ors.
PS Punjabi Bagh
Case No.723/21

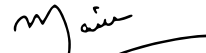
05.07.2021

Matter taken up through VC.

Present: Sh Akshat Gupta, Ld. Counsel for the complainant.

Heard. Perused the file.

Let ATR be called through IO / SHO concerned returnable by
12.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

05.07.2021

FIR No.016463/2021
u/s 379 IPC
PS Punjabi Bagh

05.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL10 CT 7502** on superdari.

Present: Ld. APP for the State.

Applicant Mohit Goel is present.

It is submitted by applicant that he is one of the partner of M/s Harish Chand Shiv Kumar in whose name the aforesaid vehicle is registered. It is also submitted by applicant that the aforesaid vehicle may kindly be released to him.

Heard. Perused the reply filed by IO.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

In view of the submissions made, let vehicle bearing registration no. **DL10 CT 7502** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
05.07.2021

e-FIR No.000994/2020
u/s 411 IPC
PS Punjabi Bagh
S/v Ravi @ Velding

05.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate, for the accused /
applicant Ravi @ Velding.

This is an application for calling the status report from Jail
Superintendent as to why accused Ravi @ Velding was not released from jail.

Status report filed. Copy supplied to ld. Counsel.

In view of the status report filed, application is disposed of
accordingly.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.534/2021
u/s 279/337 IPC
PS Punjabi Bagh
S/v Deepak Mandal

05.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused Deepak Mandal.

At request of ld. counsel, matter is adjourned for 12.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021

FIR No.24763/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Aasim @ Mula

05.07.2021

Matter taken up through VC

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate, for the accused /
applicant Aasim @ Mula.

An application for bail u/s 437 Cr.P.C. moved on behalf of
accused / applicant Aasim @ Mula.

Reply not filed by IO.

IO is directed to positively file the reply or appear in person on

06.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:05.07.2021